

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)

Item No.129

IA No. 646/23, IA(I.B.C)/230 (CH)2024

In
CP(IB) No. 256/Chd/Hry/2019
(Disposed of)

IN THE MATTER OF:

Canara Bank

...Petitioner-Financial Creditor

Vs

SRS Real Estate Ltd.

...Respondent-Corporate Debtor

Under Section: 7, & 60(5), IBC 2016

Order delivered on 30.01.2024

CORAM:

SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

PRESENT:

For the Applicant IA No. 646/2023: Mr. Rakshit Gupta, Advocate

RP in person

: Mr. Shyam Arora, RP in person

For the respondent

: Aalok Jagga with APS Madaan & Kanish
Jindal, Advocates

ORDER

IA No. 646/23

Learned counsel for the applicant is directed to file short reply on the part of the maintainability within one week. List on 14.02.2024.

IA(I.B.C)/230 (CH)2024

List on 14.02.2024.

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)